

ADMINISTRATION OF ESTATES.

ACT No. VIII. OF 1854.

[Passed on the 17 February, 1854.]

1. Declares what shall be the effect of Certificates granted under Act 21, 1841.
2. Regulates form of Certificate to enable holder to negotiate Government note, &c.
- 3, 4. Empowers Judge, &c. to amend the form of Certificate; on (4) security being given.

An Act to explain and amend Act X. of 1851 and Act XX. of 1841.

Whereas doubts exist as to the limits within which certificates of administration to personal estates granted in pursuance of Section IV. Act X. of 1851, by the British representative accredited to a foreign State or by the British Officer holding the highest executive authority in a district to which Act XX. of 1841 does not extend are operative, and it is expedient to remove such doubts and also to amend the provisions of the said Acts; It is enacted as follows:

I. Every such certificate of administration as aforesaid, which shall hereafter be granted, shall, as regards the public securities of the East India Company, give authority to the person to whom the same shall be granted throughout the territories in the possession and under the Government of the East India Company, and have the same effect throughout the said territories as a certificate granted under the provisions of Act XX. of 1841, as amended by Act X. of 1851, has within the Presidency within which the same is granted.

II. No certificate granted under the provisions of Act XX. of 1841, as amended by Act X. of 1851, or under the provisions of Act X. of 1851, shall empower the person certified to negotiate any Government note or share of a Bank or any share of such security, or to receive any interest or dividend due thereon, or any share of such interest or dividend, unless the Government note or Bank share shall be specified in such certificate.

III. Any Judge, British representative or other British Officer authorized to grant a certificate may from time to time extend the same to any Government note or Bank share not originally specified therein, and every such extension shall have the same effect as if the Government note or Bank share to which the certificate shall be extended had been originally specified therein.

IV. Upon the extension of a certificate, security may be required in the same manner as upon the original grant of a certificate.